

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 251/MP/2018**

Subject : Petition under Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003 read with Section 79 (1) (c) of the Electricity Act, 2003 challenging the illegal and unlawful conduct of PGCIL of wrongfully raising invoices for transmission charges upon the petitioner in a manner inconsistent with applicable regulations and orders of this Commission and seeking directions against PGCIL to comply with its statutory and contractual obligations.

Date of Hearing : 24.10.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Petitioner : Adani Power Limited

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and Others

Parties Present : Ms. Poonam Verma, Advocate, APL  
Ms. Abida Zaidi, Advocate, APL  
Shri Tarul Sharma, advocate, APL  
Ms. Ranjitha Ramachandran, Advocate UHBVNL  
Ms. Poorva Saigal, Advocate UHBVNL  
Shri Jignesh Langalia, APL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner and learned counsel for the Respondent advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned counsels for the Petitioner and the Respondent, the Commission directed the Petitioner and the Respondent to submit their written submissions, on or before, 3.11.2018, with copy to each other.

3. Subject to this, the Commission reserved the order in the Petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**